

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DHARAN INFRA-EPC LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Dharan Infra-EPC Limited (Formerly known as "Karda Constructions Ltd. & "KBC Global Ltd.")
2	Date of incorporation of corporate debtor	17/09/2007
3	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 1956 and Registered with Ministry of Corporate Affairs RoC -Mumbai.
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L45400MH2007PLC174194
5	Address of the registered office and principal office (if any) of corporate debtor	Registered office : 2nd Floor, Gulmohar Status Above Business Bank, Samarth Nagar, Nashik, Maharashtra, India, 422005
6	Insolvency commencement date in respect of corporate debtor	12/12/2025
7	Estimated date of closure of insolvency resolution process	10/06/2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	Palak Swapnil Desai IBBI/IPA-001/IP-P-01517/2019-2020/12515
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 901, 9th Floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (W), Mumbai-400058. Email id: palakdesai77@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 901, 9th Floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Process Email id: cirp_dharaninfra@gmail.com
11	Last date for submission of claims	26/12/2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	The type of class of creditors is not ascertained as books of accounts not shared till date however the corporate debtor is into Real Estate segment
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Arun Nandlal Agrawal , Registration no: IBBI/IPA-003/00282/2020-2021/13234 Address: Arun Agrawal and Company, Opp. Kshrisagar Hospital, RP Road, Jalna, Maharashtra - 431203. Email: irparun@gmail.com 2. Apoorva Nalin Bookseller , Registration no: IBBI/IPA-001/IP-P-01401/2018-2019/12223, Address: C/17, Happy Home Society, Jaywant Sawant Road, Opp. Aradhana CHS, Dahisar West, Mumbai City, Maharashtra - 400068. Email: abookseller@gmail.com 3. Manish Lalji Dawda , Registration no: IBBI/IPA-001/IP-P-02506/2021-2022/13797 Address: 205-A, 2nd Floor, Plot No. 408, Hiren Light Industrial Estate, Bhagoji Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra - 400016. Email: ip.dawdamanish@gmail.com
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) To download the relevant forms, the web link is https://ibbi.gov.in/home/downloads b) Details of authorized representatives is available at point 13.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the DHARAN INFRA-EPC LIMITED on 12/12/2025.

The creditors of DHARAN INFRA-EPC LIMITED, are hereby called upon to submit their claims with proof on or before 26/12/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the Class of Creditors in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Palak Swapnil Desai - IBBI/IPA-001/IP-P-01517/2019-2020/12515
AFA No: AA1/12515/02/311225/107595 (valid till 31st December, 2025)
Interim Resolution Professional
Place: Mumbai Date: 15.12.2025



How options trading became India's new smoking habit



TRUTH BE TOLD
HARSH ROONGTA

One of my enduring memories from Hindi cinema is Dev Anand, the epitome of the romantic hero, playing a carefree army officer and lip-synching to Mohammed Rafi's "Har fikr ko dhuen mein udaata chala gaya". What lingers is not just his charisma, Rafi's silken voice, or Sahir's words, but the cigarette dangling from his fingers, smoke curling lazily into the air. The masculinity and romance of that moment were inseparable from smoking. This was the 1960s, long before "Smoking Kills" warnings made their way into cinema.

Six decades later, the imagery around smoking could not be more different. The romance has been stripped away, replaced by Akshay Kumar reminding audiences that "Herogiri phoo phoo karne mein nahi hoti", and disturbing visuals of a middle-aged woman with half her jaw removed due to oral cancer, shown in mandatory theatre documentaries. The transformation has been deliberate and uncomfortable.

The deglamourisation of smoking has succeeded to a meaningful extent. Among GenZ, it is no longer seen as sophisticated or adult, but as dirty, unhealthy, and self-destructive — pushed firmly out of the aspirational mainstream.

It is hard not to see a parallel with India's derivatives markets, particularly options trading, which has acquired a powerful

allure among post-Covid GenZ investors. It is widely perceived as a smart and sophisticated way to make quick money — an impression reinforced by Securities and Exchange Board of India (Sebi) regulation and a dense vocabulary of technical jargon such as Greeks, volatility smiles, spreads, and straddles. Much as on-screen smoking by matinee idols inadvertently made cigarettes aspirational, options trading has benefited from being the only widely accessible "get rich quick" activity operating within a formal regulatory framework. The assurance of exchange-backed settlement if trades move favourably adds an institutional stamp of legitimacy, lending an aspirational veneer to an already glamoured activity.

The detailed Sebi orders in the Jane Street (JS) and Avadhut Sathé (AS) cases strip away the illusion surrounding retail options trading. The JS order shows how a well-capitalised global player manipulated cash, futures, and options — even in highly liquid stocks and indices — using multiple entities, reverse trades, and carefully sequenced intraday phases.

The AS order is equally instructive, documenting — through screenshots and transaction evidence — how ₹601 crore was collected from over 300,000 participants by peddling trading calls under the guise of education. Together, the orders reveal two sides of the same ecosystem: Extraction by sophisticated players and supply by unregistered trading-call providers masquerading as educators. Read alongside Sebi's research showing that over 93 per cent of retail options traders incur losses, it becomes clear where the odds lie.

If options trading is to be deglamourised, the response must be multi-dimensional. The

objective should be deterrence, not prohibition, without impairing legitimate market functions such as price discovery and hedging. As with smoking, fiscal tools matter. Tobacco is not banned, but heavily taxed. In the same spirit, so-called "educators" teaching options trading should face sin taxation through higher goods and services tax (GST) on courses and advertising revenues.

Further, as with crypto assets, profits from options trading should be subject to a flat tax, with losses barred from being set off against other income. Experience with smoking shows that even overwhelming scientific evidence linking it to cancer had a limited impact until the behaviour itself was made socially unattractive. Likewise, Sebi's repeated reports on retail losses are unlikely to curb enthusiasm for "getting rich quick" through trading. Cultural signalling, therefore, becomes critical. Influencers and public figures whom GenZ respects must be persuaded to highlight — forcefully and unambiguously — the damage caused by options trading.

Truth be told, this is a long and difficult battle that must be fought on multiple fronts, and Sebi cannot be expected to fight it alone. Deglamourising options trading will require sin taxation, punitive treatment of speculative gains, and sustained cultural signalling. Perhaps decades from now, today's slick trading-app screenshots will evoke the same uneasy discomfort as a screen hero's cigarette — a reminder of how derivatives, when misused, become the financial weapons of mass destruction Warren Buffett warned about.

The writer heads Fee-Only Investment Advisors LLP, a Sebi-registered investment advisor; X: @harshroongta

YEAR-END PORTFOLIO REVIEW

Rebalance by booking partial profits in gold, silver, US funds

Small deviations may be corrected by directing more money into underperforming assets like debt and equities

HIMALI PATEL

The end of the year presents investors with an opportunity to review their portfolios and assess whether they remain aligned with their financial goals. While those working with financial advisors can rely on professional reviews, do-it-yourself investors should undertake this exercise themselves to prepare for the year ahead.

Why a review matters

A year-end review enables investors to assess how each asset class performed and whether their portfolio effectively captured those returns. "It also allows investors to rebalance their portfolios in case any part of it has grown disproportionately or lagged, thereby altering its risk profile," says Niranjan Avasthi, senior vice president, Edelweiss Mutual Fund.

This exercise also allows investors to realign their portfolios with changing market conditions and evolving personal objectives.

Asset-class performance in 2025

Gold and silver delivered strong gains in 2025. "Global economic uncertainty, along with a weaker US dollar, increased the demand for safe-haven assets. Silver also gained due to strong industrial demand and supply constraints," says Avasthi. Within equities, international markets outperformed domestic ones, with the United States (US) and China performing particularly well. Among domestic equity funds, after five years of underperformance, large-cap funds beat mid-cap and small-cap funds, as elevated valuations in the latter limited further upside. Heightened volatility also led investors to favour large, stable businesses. Debt funds delivered modest

Precious metal funds outperformed in 2025



Fund	1-year	3-year	5-year	10-year
Silver funds	102	39.6	NA	NA
Gold funds	671	33.2	20.6	16.6
US S&P 500 Index*	20.6	24.3	18.3	NA
Debt-Medium duration	7.9	7.5	6.6	7
Short-duration fund	7.3	7.2	5.9	6.7
Liquid fund	6.2	6.8	5.6	6
Largecap	3.8	14.3	15.7	13.6
Midcap	-0.8	20.5	22.2	16.5
Smallcap	-9.4	18.3	23.5	16.6

*Returns of Motilal Oswal's Index Fund (Direct). Above one-year returns are annualised. Source: PBCS.in

returns, with limited duration-led gains. Low-duration, short-duration, banking and public sector undertakings (PSU), corporate bond, and medium-duration funds performed reasonably, supported mainly by accrual income.

Rebalancing discipline

Investors should follow a pre-defined review schedule. "The financial plan and goals should be reviewed annually, while the investment portfolio should be checked quarterly or half-yearly," says Vishal Dhawan, founder and chief executive officer, Plan Ahead Wealth Advisors.

Rebalancing may be required when allocations drift beyond acceptable limits. Archit Doshi, senior vice president - AMC, Prabhudas Lilladher Capital, recommends a two-tier approach. "For material buckets (for example, equity versus debt), use relative drift limits of 15-20 per cent of the target allocation. So, a 50 per cent equity target implies a 7.5-10 percentage point band. For smaller sub-buckets, apply absolute bands of 3-5 percentage points," he says.

Sachin Jain, managing partner, Scripbox, suggests rebalancing when allocations deviate by 5 percentage points.

Minor deviations can be corrected through fresh investments or adjustments to systematic investment plans (SIPs). "This helps avoid both tax and exit loads," says Ankur Punj, managing director, business head, Equirus Wealth.

Larger deviations may require selling outperforming assets. When selling, investors should try to minimise the tax and exit-load implications. "Prioritise units that have completed their exit-load periods and qualify as long-term holdings, so that you benefit from lower long-term capital gains (LTCG) tax rates and the annual exemption of ₹1.25 lakh allowed on equity sales," says Punj.

Dhawan cautions that investors should understand the tiered exit-load structure of some funds, wherein charges reduce over time.

Sometimes, rebalancing should take precedence over tax considerations. "One is when your goal has been achieved and the focus has shifted from growth to preservation. The other is when you want to exit a security that no longer meets your quality criteria," says Jain.

Align with life-stage changes

Doshi advises immediate rebalancing if a life event or goal change renders the existing asset allocation

unsuitable. Income changes alter investment capacity. "Higher income allows investors to increase their SIP contributions or invest larger lump sums," says Feroze Azeez, joint chief executive officer, Anand Rathi Wealth.

However, higher income alone should not dictate risk-taking. "Investors should go through a formal risk-profiling exercise before changing their asset allocation," says Abhishek Kumar, Securities and Exchange Board of India (Sebi)-registered investment adviser and founder, SahajMoney.com.

If income declined during the past year, Kumar suggests allocating more to liquid, low-risk assets and strengthening the emergency fund.

Investors must also factor in their reaction to volatility over the past year. "Those who lost sleep or felt pressured to sell during market declines should move to a more conservative allocation, despite a long horizon," says Kumar.

Age influences asset allocation by affecting the investment time available. "Younger and middle-aged investors with long-term goals, such as retirement 15 to 20 years away, can maintain an 80:20 equity-to-debt mix," says Azeez.

Investors who have moved into their late 40s and 50s have greater responsibilities and shorter horizons. "Allocations should move towards a more balanced mix to protect accumulated wealth while allowing for moderate growth," says Azeez.

Risk appetite, shaped by individual experience, also plays a decisive role. "The conventional '100 minus your age' rule should not be used as an asset-allocation strategy," says Kumar.

If a major goal is two to three years away, start reducing equity exposure. "This helps lock in gains and protects the portfolio from short-term market corrections, while allowing time to plan exits and optimise tax outcomes," says Azeez.

The writer is a Mumbai-based independent journalist

BKT balkrishna industries limited
CIN NO: L99999MH1961PLC012185
Regd. Office : B-66, Waluj MIDC, Waluj Industrial Area, Chhatrapati Sambhajnagar - 431136, Maharashtra, India. Tel No. +91 22 6666 3800 Fax: +91 22 6666 3899/99 website: www.bkt-tires.com E-mail : shares@bkt-tires.com

Notice
Transfer Of Equity Shares Of The Company To Investor Education And Protection Fund (IEPF) Account

Notice is hereby given that pursuant to provisions of Section 124 of the Companies Act, 2013 read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 notified by Ministry of Corporate Affairs, as amended from time to time (collectively referred as "IEPF Rules").

Pursuant to the IEPF Rules all the equity shares of the Company in respect of which dividends unpaid or unclaimed by the Shareholders for seven consecutive years or more, shall be transferred to IEPF Account established by the Central Government, as per the procedure stipulated in the said Rules. Shareholders are advised to claim the unclaimed dividend amount from the year 2018-19 onwards immediately on or before 15th March, 2026 by sending a request letter at einward_ris@kfnitech.com mentioning your DP ID/Client ID or folio no. along with self-attested copy of PAN Card and address proof, original cancelled cheque leaf immediately to Kfn Technologies Limited (Kfnitech), the Registrar and Share Transfer Agent of the Company or to the Company. The 3rd Interim dividend which was declared by the Company on 8th February, 2019 for financial year 2018-19, which remained unclaimed/unpaid for a period of seven years from the date of such transfer will be credited to IEPF on due date of transfer i.e. 15th March, 2026. In case the Registrar & Share Transfer Agent/Company does not receive any communication from the concerned shareholder on or before 15th March, 2026, the Company shall proceed to transfer the shares to IEPF Authority, without any further notice, as per procedure set out in IEPF Rules. The Company has communicated individually to concerned shareholders at their latest available addresses, whose shares are due for transfer to the IEPF Account for taking necessary steps to claim dividend from the financial year 2018-19 onwards. A list of such shareholders, who have not encashed their dividends for seven consecutive years and whose shares are, therefore liable to be transferred to the IEPF Authority is available on website of the Company www.bkt-tires.com.

Shareholders holding shares in physical form and whose shares are liable to be transferred to IEPF, may please note that the Company would be issuing new share certificates in lieu of the original share certificates held by them for the purpose of conversion into demat form and subsequent transfer to demat accounts opened by IEPF Authority. Upon such issue, the original share certificates which are registered in their name shall stand automatically cancelled and be deemed non-negotiable. In case of shareholders holding shares in demat form, the transfer of shares to the demat accounts of IEPF Authority shall be effected by the Company through the respective Depositories by way of Corporate Action.

Shareholders may please note that the shares and unclaimed amounts transferred to IEPF can be claimed back from the IEPF Authority after following the procedure prescribed under Companies Act, 2013 and IEPF Rules. Please note that no claim shall lie against the Company in respect of unclaimed amount and shares which will be transferred to IEPF pursuant to provisions of said rules, as amended from time to time. In case of any queries/clarification on the subject matter, the shareholders may contact the Registrar & Transfer Agent (RTA)/Company at:

Kfn Technologies Ltd
Unit : (Unit: Balkrishna Industries Limited)
Mr. Rajesh Patro
Manager (Corporate Registry)
Selenium Tower B, Plot No. 31-32
Gachibowli, Financial District,
Nanakramguda Hyderabad - 500032
Toll free: 1-800-309-4001
Email: rajesh.patro@kfnitech.com
or einward_ris@kfnitech.com

Balkrishna Industries Limited
BKT House, C/15, Trade world,
Kamala Mills Compound,
Senapati Bapat Marg,
Lower Parel, Mumbai 400013,
Tel No. 022-66663800,
Fax No. 022-66663898,
or at email : shares@bkt-tires.com

Place: Mumbai
Date: 12.12.2025

For Balkrishna Industries Limited
Sd/-
Vipul Shah
Director & Company Secretary
DIN: 05199526

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DHARAN INFRA-EPC LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Dharan Infra-EPC Limited (Formerly known as 'Karda Constructions Ltd. & 'KBC Global Ltd.')
2	Date of incorporation of corporate debtor	17/09/2007
3	Authority under which corporate debtor is incorporated/registered	Incorporated under the Companies Act 1956 and Registered with Ministry of Corporate Affairs RoC - Mumbai.
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L45400MH2007PLC174194
5	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 2nd Floor, Gulmohar Status Above Business Bank, Samarth Nagar, Nashik, Maharashtra, India, 422005
6	Insolvency commencement date in respect of corporate debtor	12/12/2025
7	Estimated date of closure of insolvency resolution process	10/06/2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	Palak Swapnil Desai IBBI/PA-001/IP-P-01517/2019-2020/12515
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 901, 9th Floor, Park Vistas, Lalibhai Park Road, Near MTNL, Andheri (W), Mumbai-400058. Email id: palakdesai77@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 901, 9th Floor, Park Vistas, Lalibhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Process Email id: corp.dharaninfra@gmail.com
11	Last date for submission of claims	26/12/2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	The type of class of creditors is not ascertained as books of accounts not shared till date however the corporate debtor is into Real Estate segment
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Arun Nandlal Agrawal , Registration no: IBBI/PA-003/00282/2020-2021/13234 Address: Arun Agrawal and Company, Opp. Kshrisagar Hospital, R P Road, Jaina, Maharashtra - 431203. Email: irparun@gmail.com 2. Apoorva Nalin Bookseller , Registration no: IBBI/PA-001/IP-P01401/2018-2019/12223, Address: C/17, Happy Home Society, Jaywant Sawant Road, Opp. Aradhana CHS, Dahisar West, Mumbai City, Maharashtra - 400068. Email: abookseller@gmail.com 3. Manish Lalji Dawda , Registration no: IBBI/PA-001/IP-P-02506/2021-2022/13797 Address: 205-A, 2nd Floor, Plot No. 408, Hiren Light Industrial Estate, Bhagji Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra - 400016. Email: lp.dawdamanish@gmail.com
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) To download the relevant forms, the web link is https://ibbi.gov.in/home/downloads b) Details of authorized representatives is available at point 13.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the DHARAN INFRA-EPC LIMITED On 12/12/2025.

The creditors of DHARAN INFRA-EPC LIMITED, are hereby called upon to submit their claims with proof on or before 26/12/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the Class of Creditors in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Palak Swapnil Desai - IBBI/PA-001/IP-P01517/2019-2020/12515
AFA No: AA1/12515/02/311225/107595 (valid till 31st December, 2025)
Interim Resolution Professional
Place: Mumbai Date: 15.12.2025

IFB INDUSTRIES LIMITED
CIN : L51109WB1974PLC029637
Regd. Office : 14, Taratolla Road, Kolkata - 700088
Phone : 91 33 30489299, Fax : 91 33 30489230
Email : investors@ifbglobal.com; Website : www.ifbindustries.com

NOTICE OF SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

NOTICE IS HEREBY GIVEN THAT Securities Exchange Board of India ("SEBI") vide its circular dated July 02, 2025 has introduced a one-time special window for re-lodgement of transfer requests for physical shares.

Pursuant to the said Circular, shareholders who had submitted transfer requests for physical shares prior to April 01, 2019 (the date from which transfer of securities in physical form was discontinued) and whose requests were rejected due to deficiencies are now provided an opportunity to re-lodge such transfer request.

Eligible shareholders may re-lodge their earlier requests with the Company's Registrar and Share Transfer Agent (RTA) **C B Management Services (P) Ltd.** alongwith requisite documents and rectifying the deficiency, if any, during the one-time special window period i.e. from July 07, 2025 till January 06, 2026. Shareholders are informed that pursuant to said circular the securities relogged for transfer shall be issued only in demat mode after following due process for such transfer-cum-demat requests.

Shareholders can send the documents on any addresses given below:

IFB INDUSTRIES LIMITED The Company Secretary Regd. Office: 14 Taratolla Road Kolkata - 700088 Ph: (033) 3048 9299 Email: investors@ifbglobal.com	C B Management Services (P) Ltd. Registrar and Share Transfer Agent (RTA) Rasool Court, 5th Floor, 20 R. N. Mukherjee Road, Kolkata - 700001. Ph: (033) 6906 6200 Email: rtac@cbmsl.com
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We urge all the shareholders who had submitted transfer requests in the past and are yet to receive transferred shares due to deficiencies, to take benefit of this Special Window introduced in the benefit of the shareholders. The detailed circular is also available on the website of the Company at www.ifbindustries.com

Place : Kolkata
Date : 15.12.2025

For IFB Industries Limited
Sd/-
(Ritesh Agarwal)
Company Secretary

AARON FACILITIES LIMITED
(Formerly known as R. B. Gupta Financials Limited)
(CIN : L65910GJ1993PLC019057)
Regd. Off: 401, 402, Earth Complex, Opp. Vaccine Institute, Old Padra Road, Vadodara, Gujarat, India, 390015. Ph : 0265-2336277, Email : rbgfir@gmail.com

NOTICE OF FORFEITURE TO THE HOLDERS OF PARTLY PAID-UP EQUITY SHARES

Notice is hereby given that Aaron Facilities Limited ("the Company") has forfeited the partly paid up equity shares on which money due on allotment of such shares remained unpaid. This is to inform you that the Board of Directors of the Company at its meeting held on Wednesday, November 12, 2025 have approved the forfeiture of 11,73,100 partly paid up equity shares of face value Rs. 10/- each on account of failure to pay money due on allotment on or before the specified due date i.e. August 30, 2025 by the concerned partly paid-up equity shareholders.

Further in terms of the 1st Reminder-cum-Forfeiture Notice dated May 26, 2025, 2nd Reminder-cum-Forfeiture Notice dated June 23, 2025 and 3rd and Final Reminder-cum-Forfeiture Notice dated July 22, 2025, the Company had given ample opportunities to the holders of partly paid-up equity shares to pay money due on allotment on the partly paid-up shares held by them and they were informed that failure to pay the money due on allotment on or before Saturday, August 30, 2025, shall render the partly paid-up equity shares of the Company held by them, including the amount already paid thereon, liable to be forfeited without any further notice/reminder in accordance with the provisions of the Companies Act, 2013 ("Act"), the Articles of Association of the Company and the Prospectus.

In spite of above several reminders and opportunities given by the Company, the money due on allotment on 11,73,100 partly paid-up equity shares of face value Rs. 10/- each remained unpaid on the specified due date i.e. August 30, 2025.

Therefore, the Board of Directors of the Company at their meeting held on December 14, 2025 have approved the forfeiture of 11,73,100 partly paid-up equity shares of the Company including amount already paid thereon.

The Notice of Forfeiture of partly paid-up equity shares dated November 12, 2025 have been dispatched to the concerned shareholders whose shares have been forfeited, at their registered addresses as per the records of the Company.

If anybody transacts in those forfeited shares, the Company shall not be responsible for such transactions. The forfeiture of a share shall involve extinction at the time of forfeiture, of all interest in and all claims and demands against the Company, in respect of the forfeited shares and all other rights incidental thereto.

The forfeited shares shall be deemed to be the property of the Company and the Company may at any time make a sale, re-allotment or disposal or cancel the shares so forfeited on such terms as it thinks fit.

Date : December 15, 2025
Place : Vadodara

For Aaron Facilities Limited,
(Formerly known as R. B. Gupta Financials Limited)
Sd/-
Bharat Ramchandra Gupta
Managing Director (DIN: 00547897)

NOTICE

RECORD DATE FOR INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW)

NOTICE is hereby given that Sundaram Trustee Company Limited, the Trustee to Sundaram Mutual Fund, has declared Income Distribution cum capital withdrawal (IDCW) on the face value of ₹ 10/- under the following schemes:

Scheme Name	Plan	Option	Record Date#	Amount of IDCW* (₹ per unit)	NAV per unit as on December 12, 2025 (₹)
Sundaram Aggressive Hybrid Fund	Regular	Monthly IDCW	December 17, 2025	0.250	27.6347
		Direct		Monthly IDCW	0.350
	Regular	Monthly IDCW		0.115	15.5560
		Direct		Monthly IDCW	0.140

Or subsequent business day if the specified date is a non-business day.
* Income Distribution will be done/IDCW will be paid, net of tax deducted at source, as applicable.

Pursuant to the payment of IDCW, the NAV of the scheme will fall to the extent of payout and statutory levy, if applicable. The IDCW pay-out will be to the extent of above mentioned IDCW per unit or to the extent of available distributable surplus, as on the Record Date mentioned above, whichever is lower. Past performance may or may not be sustained in future. All unitholders under the IDCW Option of the above-mentioned schemes, whose name appears on the Register of Unitholders of the aforesaid Record Date, will be entitled to receive the IDCW.

For Sundaram Asset Management Company Ltd
R Ajith Kumar
Company Secretary & Compliance Officer

Place: Chennai
Date: December 15, 2025

For more information please contact:
Sundaram Asset Management Company Ltd
(Investment Manager to Sundaram Mutual Fund)
CIN: U93090TN1996PLC034615

Corporate Office: 1st & 2nd Floor, Sundaram Towers, 46, Whites Road, Royapettah, Chennai-14.
Contact No. (India) 1860 425 7237, (NRI) +91 40 2345 2215
www.sundarammutual.com

Regd. Office: No. 21, Patullos Road, Chennai 600 002.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

कलपुर्जा सप्लायरों के विदेशी बाजार ढीले

व्यापार बाधाओं व विदेशी बाजारों में नरमी के कारण इन कंपनियों के पास बहुत कम गुंजाइश बची हुई है

राम प्रसाद साहू
मुंबई, 14 दिसंबर

वाहन कलपुर्जा निर्माताओं के शेयरों पर दबाव पड़ने की आशंका है। इनकी अधिकांश आय प्रमुख विदेशी बाजारों से आती है। यह दबाव मांग में कमजोरी, टैरिफ पर अनिश्चितता, मार्जिन पर दबाव और अत्यधिक मूल्यांकन के कारण हो सकता है।

भारत फोर्ज, संवर्धन मद्रसन इंटरनेशनल (सामिल), सोना बीएलडब्ल्यू प्रीसिजन फोर्जिंस (सोना कॉमिस्टार) और बालकृष्ण इंडस्ट्रीज को इसका सबसे ज्यादा नुकसान होने की आशंका है क्योंकि उनके राजस्व का कम से कम 55 फीसदी वैश्विक बाजारों से आता है। इन शेयरों का प्रदर्शन व्यापक बाजार क्षेत्र से पिछड़ गया है। पिछले छह महीनों और एक वर्ष में इनका औसत रिटर्न क्रमशः 4.5 फीसदी और -6 फीसदी यानी घाटा रहा है जबकि निफ्टी ऑटो इंडेक्स ने इसी अवधि में क्रमशः 19 फीसदी और 17 फीसदी का लाभ अर्जित किया है।

बाजार की मुख्य चिंता प्रमुख बाजारों में कमजोर मांग है। वाहन निर्माताओं ने भी इसी तरह की बात कही है। अधिकांश वैश्विक यात्री वाहन (पीवी) निर्माता कैलेंडर वर्ष 2024 की तुलना में कैलेंडर वर्ष 2025 में राजस्व और बिक्री में सपाट या कम वृद्धि की उम्मीद कर रहे हैं। भारी ट्रकों, विशेष रूप से उत्तरी अमेरिका में, को लेकर दृष्टिकोण ज्यादा निराशाजनक है।

जुलाई-सितंबर तिमाही के दौरान उत्तरी अमेरिका में क्लास 8 ट्रकों की खुदरा बिक्री में पिछले साल की तुलना में 20 फीसदी की गिरावट आई। क्लास 8 ट्रक फेडरल हाईवे एडमिनिस्ट्रेशन द्वारा परिभाषित 33,000 पाउंड से अधिक सकल वाहन भार वाले सबसे भारी श्रेणी के ट्रक हैं। इसके विपरीत यूरोप में भारी वाणिज्यिक वाहनों (सीवी) की बिक्री में पिछले वर्ष की तुलना में 5 फीसदी की वृद्धि हुई।

वोल्वो, डैमलर और पैकर जैसी प्रमुख ट्रक निर्माता कंपनियों को उम्मीद है कि वर्ष 2025 कमजोर रहेगा, जिसमें उत्तरी



वैश्विक वृद्धि में अवरोध

कंपनियां	मौजूदा भाव रुपये में	एक साल का रिटर्न फीसदी	लाभ 2025-26 ई करोड़ रु.	सालाना बदलाव (फीसदी)	2025-26ई पीई (गुणक)	2026-27ई पीई (गुणक)
सोना बीएलडब्ल्यू संवर्धन मद्रसन	492	-22.5	672	8.345.	45.4	37.3
भारत फोर्ज	1,426	5.4	1,386	-6.1	32.0	24.9
बालकृष्ण इंडस्ट्रीज	2,348	-16.4	1,529	-7.6	29.8	23.7
कर पश्चात लाभ, पीई का अनुमान	पीई : प्राइस टु अर्निंस		स्रोत : ब्लूमबर्ग, संकलन : बीएस रिसर्च ब्यूरो			

अमेरिका में 19 फीसदी और यूरोपीय संघ (इंयू) में 14 फीसदी तक की गिरावट का अनुमान है। वर्ष 2026 में मिलेजुले परिणामों की उम्मीद है: उत्तरी अमेरिका में करीब 6 फीसदी की गिरावट की भरपाई यूरोपीय संघ में 2 फीसदी की वृद्धि से होगी।

रघुचंदन एन एल की अगुआई में नुवामा ई स्टिट्यूशनल इक्विटीज के विश्लेषकों का कहना है कि यूरोपीय संघ का ट्रक बाजार प्रतिस्थापन आधारित बना हुआ है और रक्षा खर्च से 2026 से मांग में वृद्धि की संभावना है। इसके विपरीत, उत्तरी अमेरिका में लंबी दूरी की माल ढुलाई में गिरावट जारी है, जिसका कारण कम वॉल्यूम और अमेरिकी पर्यावरण संरक्षण एजेंसी के 2027 के मानदंडों और शुल्कों को लेकर ग्राहकों की संतर्कता है।

कई ब्रोकरेज फर्मों को उत्तरी अमेरिकी

ऑटो बाजार में कमजोरी की आशंका है। कोटक इंस्टिट्यूशनल इक्विटीज के अनुसार टैरिफ के कारण कीमत को लेकर मुद्रास्फीति, उधारी की ऊंची लागत और इलेक्ट्रिक वाहनों (ईवी) की मांग में बदलाव के कारण हल्के वाहनों की मांग में नरमी की संभावना है।

कोटक सिक्योरिटीज में विश्लेषक ऋषि वीरा और अपूर्वा दे साई का कहना है कि कर्मशियल व्हीकल (सीवी) सेक्टर में कमजोर माल ढुलाई गतिविधियों, ज्यादा स्टॉक और वर्ष 2026 के लिए कम ऑर्डर दूरी की माल ढुलाई में गिरावट जारी है, जिसका कारण कम वॉल्यूम और अमेरिकी पर्यावरण संरक्षण एजेंसी के 2027 के मानदंडों और शुल्कों को लेकर ग्राहकों की संतर्कता है।

कई ब्रोकरेज फर्मों को उत्तरी अमेरिकी

माहौल और सख्त ऋण शर्तों के कारण दबाव बना हुआ है।

इलारा सिक्योरिटीज भी इसी सतर्क रुख की बात कहती है और वैश्विक ऑटोमोबाइल निर्माताओं की मांग संबंधी सतर्क टिप्पणियों, लगातार टैरिफ जोखिमों और बिगड़ती आपूर्ति श्रृंखला की स्थिति की ओर इशारा करती है। जय काले के नेतृत्व वाली ब्रोकरेज फर्म के विश्लेषकों का कहना है कि ऑटोमोबाइल निर्माता 2025 की चौथी तिमाही और 2026 में भी टैरिफ संबंधी दबाव से जूझ रहे हैं, जिससे अधिकांश वैश्विक कंपनियों का मुनाफा घटकर एक अंक में निचले स्तर पर आ गया है। इस पृष्ठभूमि के कारण अधिकांश ब्रोकरेज फर्म उन कंपनियों के प्रति नकारात्मक रुख अपनाए हुए हैं, जिनका विदेशी बाजार में बड़ा कारोबार है। कोटक



बाजार हलचल

निफ्टी 50 इंडेक्स में तेजी का रुझान मजबूत हुआ

निफ्टी 50 पिछले दो सत्रों में 289 अंक यानी 1.12 फीसदी चढ़कर 26,047 पर बंद हुआ। इस तरह यह पिछले तीन सत्रों में 428 अंक यानी 1.64 फीसदी की गिरावट से उबर गया। इस उछाल ने तकनीकी विश्लेषकों के बीच तेजी के रुझान को और मजबूत किया है, जो बेंचमार्क में और अधिक बढ़त की उम्मीद कर रहे हैं। एनरिक मनी के मुख्य कार्यकारी अधिकारी पोपनमुदी आर ने कहा, जब तक निफ्टी 25,900-26,000 के समर्थन स्तर से ऊपर बना रहता है, तब तक तेजी का रुख बना रहेगा। प्रतिरोध का तात्कालिक स्तर 26,300-26,500 है और एक निर्णायक ब्रेकआउट स्थिर वैश्विक संकेतों और पर्याप्त घरेलू नकदी के समर्थन से सूचकांक को 26,800-27,000 की ओर ले जा सकता है। 26,000 से नीचे फिसलने पर मामूली मुनाफावसूली से 25,800 की ओर जा सकता है, लेकिन व्यापक संरचना सकारात्मक बनी हुई है। एचडीएफसी सिक्योरिटीज के वरिष्ठ तकनीकी अनुसंधान विश्लेषक नागराज शेठ्टी ने भी इसी दृष्टिकोण का समर्थन करते हुए कहा कि अंतर्निहित रुझान सकारात्मक हैं और आला उच्च स्तर 26,300-26,400 हैं, जबकि समर्थन का तात्कालिक स्तर 25,900 पर है।

इंडेक्स में उछाल से पहले शेयरों में भारी गिरावट

इंटरग्लोब एविएशन (इंडिगो) के शेयर पिछले सप्ताह लगभग 10 फीसदी गिर गए । यह निफ्टी के सभी शेयरों

में सबसे बड़ी गिरावट थी और बड़े पैमाने पर उड़ानें रद्द होने की अनिश्चितता के कारण आई। शेयर में गिरावट बीएसई सेंसेक्स में शामिल होने से से कुछ ही दिन पहले आई है। बीएसई इंडेक्स सर्विसेज की नवंबर की घोषणा का बाद इंडिगो इस शुरुवार की 30 शेयरों वाले ब्लू-चिप इंडेक्स में टाटा मोटर्स पैसेंजर व्हीकल्स की जगह लेगी। हालांकि इसके शामिल होने से उसमें लगभग 2,700 करोड़ रुपये का पैसिव निवेश आने की उम्मीद है, लेकिन यह अनिश्चित बनी हुई है कि यह रहलता स्टॉक की गिरावट रोक पाएगी या उसे केवल अस्थायी सहारा ही देगी। इसके विपरीत टाटा मोटर्स पैसेंजर व्हीकल्स के इंडेक्स से बाहर होने के कारण करीब 1,700 करोड़ रुपये का पैसिव निवेश निकलने की संभावना है।

एएमसी उछली: फियर ऑफ मिसिंग आउट चरम पर

एंकर बुक में मजबूत मांग के कारण आईसीआईसीआई प्रूडेंशियल एसेट मैनेजमेंट कंपनी के शेयर ग्रे मार्केट में 11 फीसदी प्रीमियम पर कारोबार कर रहे हैं, जो 5 फीसदी की वृद्धि दर्शाता है। इस साल के चौथे सबसे बड़े आईपीईओ को शुरुवार को पहले दिन 73 फीसदी आवेदन मिले। आईसीआईसीआई एएमसी का लक्ष्य करीब 1.07 लाख करोड़ रुपये का बाजार पूंजीकरण हासिल करना है, जो एचडीएफसी एएमसी के लगभग 1.15 लाख करोड़ रुपये से थोड़ा कम है। प्राइस अर्निंग रेश्यो के आधार पर आईपीओ अपने प्रतिद्वंद्वी की तुलना में 10 फीसदी छूट पर है। विश्लेषकों का कहना है कि आईसीआईसीआई एएमसी के पास उद्योग में सक्रिय परिसंपत्तियों का सबसे बड़ा हिस्सा है, साथ ही बेहतर राजस्व, मार्जिन और इक्विटी पर रिटर्न भी है।देवेन चोकसी रिसर्च ने कहा, उच्च-वृद्धि वाले सेक्टरों में आईसीआईसीआई प्रूडेंशियल एएमसी के नेतृत्व और मजबूत लाभप्रदता को देखते हुए आईपीओ कीमत अपने समकक्षों के औसत की तुलना में उचित प्रीमियम हासिल कर सकती है।

संकलन : सभी मीडक

नई पीढ़ी की फर्मों को लिस्टिंग में भारी मदद

शेयर	अनुमानित निवेश (करोड़ रुपये)*
ग्रे	4,200
लेंसकार्ट सॉल्युशंस	2,500
पाइन लैब्स	2,300
फिजिक्सवाला	1,700
टेनेको व्हीन एयर	1,400
एमवी फोटोवोल्टिक पावर	1,000

* नवंबर में इसमें इक्विटी, ईटीएफ, इक्विटी लिंक्ड सेविंग स्क्रीम और इक्विटी की ओर झुकाव वाला हाइब्रिड फंड शामिल है

स्रोत : नुवामा ऑल्टरनेटिव एंड क्वांटिटेटिव रिसर्च

<p> SBI </p> <p>भारतीय स्टेट बैंक</p> <p>(भारतीय स्टेट बैंक अधिनियम, 1955 के अंतर्गत गठित) </p> <p>कॉर्पोरेट केंद्र, चौदहवीं मंजिल, स्टेट बैंक भवन, मैडम कामा रोड, नरीमन पॉइंट, मुंबई – 400021</p> <p>वेबसाइट: https://bank.sbi ई-मेल: investor.seva@sbi.co.in </p> <p>फोन नं: 022-2274-2403/0844/0843</p> <p>कृपया ध्यान दें: शेयरधारक</p>	
<p>भौतिक शेयरों के हस्तांतरण अनुरोधों को पुनः प्रस्तुत करने के लिए विशेष विंडो</p> <p>हमारे सम्मानित शेयरधारकों को सूचित किया जाता है कि सेबी के दिनांक 02 जुलाई, 2025 के परिपत्र SEBI/HO/MIRSD/MIRSD-PoD/PP/CIR/2025/97 के अनुसार, भौतिक शेयरों के हस्तांतरण अनुरोधों को पुनः प्रस्तुत करने की सुविधा के लिए 07 जुलाई 2025 से 06 जनवरी 2026 तक छह महीने की अवधि के लिए एक विशेष विंडो खोली गई है।</p> <p>यह विशेष विंडो उन हस्तांतरण विलेजों/दस्तावेजों के लिए उपलब्ध है जो 01.04.2019 की समय सीमा से पहले प्रस्तुत किए गए थे और दस्तावेजों /प्रक्रिया /या अन्य किसी कमी के कारण अस्वीकृत/वापस कर दिए गए/उन पर ध्यान नहीं दिया गया, लेकिन 31.03.2021 तक पुनः प्रस्तुत नहीं किए जा सके।</p> <p>संबंधित निवेशक कर्मियों को दूर करने के बाद के बाद आवश्यक दस्तावेज बैंक के रजिस्ट्रार और ट्रांसफर एजेंट, यानी केफिन टेक्नोलॉजीज लिमिटेड, सेलेनियम टावर बी, प्लॉट 31 एवं 32, वित्तीय जिला, नानकरामगुडा, हैदराबाद, तेलंगाना, 500032, के पास पुनः प्रस्तुत कर सकते हैं। ईमेल: einward.ris@kfinitech.com; टोल-फ्री: 1800 309 4001; वेबसाइट: www.kfintech.com.</p> <p>हम सभी शेयरधारकों से अनुरोध करते हैं कि वे अपने पैन, ईमेल आईडी, पता, मोबाइल नंबर और बैंक खाते के विवरण सहित केवाईसी विवरण डीपी (यदि शेयर डीमैट रूप में हैं) या आरटीए (यदि शेयर भौतिक रूप में हैं) के पास अपडेट करें, ताकि संचार में आसानी हो और लाभार्थ का निवेश भुगतान सुनिश्चित हो सके।</p> <p>भौतिक रूप में शेयर रखने वाले शेयरधारकों से अनुरोध है कि वे अपने डिपॉजिटरी पार्टिसिपेंट की 1 रुपये के अंकित मूल्य के शेयर सर्टिफिकेट प्रस्तुत करके अपने शेयरों को डीमैट करा लें।</p> <p>भारतीय स्टेट बैंक हेतु</p>	
<p>स्थान : मुंबई</p> <p>दिनांक : 15.12.2025</p>	<p>मनोज कुमार सिन्हा</p> <p>महाप्रबंधक</p>

<p> SBI </p> <p>भारतीय स्टेट बैंक</p> <p>(भारतीय स्टेट बैंक अधिनियम, १९५५ के अंतर्गत गठित) </p> <p>शेयर एवं बॉण्ड विभाग, कॉर्पोरेट सेक्टर, स्टेट बैंक भवन, मैडम कामा रोड, नरीमन पॉइंट, मुंबई – 400021</p> <p>वेबसाइट: https://sbi.bank.in ई-मेल: investor.seva@sbi.co.in </p> <p>फोन नं: 022-2274-1483 / 0849 / 2403</p> <p>शेयरधारक कृपया ध्यान दें</p> <p>दूसरा नोटिस</p> <p>भारतीय स्टेट बैंक के अदावाकृत शेयरों का निवेशक शिक्षा एवं संरक्षण कोष (आईईपीएफ) में अंतरण (भारतीय स्टेट बैंक अधिनियम, 1955 की धारा 38९(3)(ii) के अनुसार)</p>	
<p>यह सूचना समय-समय पर यथा संशोधित निवेशक शिक्षा एवं संरक्षण निधि (आईईपीएफ) प्राधिकरण (लेखा, लेखापरीक्षा, अंतरण एवं प्रतिदाया) नियम, 2016 (‘नियम’) के साथ पठित भारतीय स्टेट बैंक अधिनियम, 1955 की धारा 38९(3) में दिनांक 01.08.2025 से प्रभावी संशोधन के अनुसार में भारतीय स्टेट बैंक के सभी शेयरधारकों को दी जाती है।</p> <p>बैंक को उन सभी शेयरों को, जिनके संबंध में लाभार्थ लगातार सात वर्षों की अवधि तक अप्रत्यक्ष या अर्थात् रहा है, केंद्र सरकार द्वारा स्थापित निवेशक शिक्षा एवं संरक्षण निधि (आईईपीएफ) में ट्रांसफर करना आवश्यक है। तदनुसार, ऐसे सभी शेयर, जिन पर लगातार सात वर्षों तक लाभार्थ का भुगतान या दावा नहीं किया गया है, नियत तिथि अर्थात् 06.03.2026 को आईईपीएफ में ट्रांसफर कर दिए जाएंगे। बैंक ने संबंधित शेयरधारकों को आरटीए/डिपॉजिटरी के पास उपलब्ध रिक्तों के अनुसार उनके अंतिम उपलब्ध पते/ई-मेल आईडी पर व्यक्तिगत रूप से नोटिस भेजे हैं। ऐसे शेयरधारकों की सूची और आईईपीएफ में ट्रांसफर किए जाने वाले शेयरों का विवरण बैंक की वेबसाइट पर अपलोड कर दिया गया है। शेयरधारकों से अनुरोध है कि वे https://sbi.bank.in/web/investor-relations/share-holder-bond-holder-information पर जाकर विवरण सत्यापित करें।</p> <p>हम अपने सम्मानित शेयरधारकों से अनुरोध करते हैं कि वे बैंक के रजिस्ट्रार और शेयर ट्रांसफर एजेंट (आरटीए) को आवश्यक दस्तावेज जमा करके, अनुरोध/दावों को स्वीकार करने की अंतिम तिथि 16.02.2026 तक, अप्रत्यक्ष लाभार्थ याथा का दावा करें। कृपया ध्यान दें कि यदि शेयरधारकों द्वारा 16.02.2026 तक आवश्यक दस्तावेजों के साथ वैध दावा प्राप्त नहीं होता है, तो बैंक उक्त नियमों की अपेक्षाओं के अनुसार, बिना किसी और सूचना के, उक्त शेयरों को आईईपीएफ डीमैट खाते में ट्रांसफर कर देगा। कृपया ध्यान दें कि उक्त नियमों के अनुसार आईईपीएफ में ट्रांसफर किए गए शेयरों के संबंध में बैंक के विरुद्ध कोई दावा नहीं किया जाएगा। कट-ऑफ तिथि की समाप्ति के बाद, शेयरधारक/दावेदार आईईपीएफ प्राधिकरण से लाभार्थ के साथ ऐसे शेयरों का दावा कर सकते हैं, जिसके विवरण www.iepf.gov.in पर उपलब्ध है।</p> <p>इस मामले पर किसी भी जानकारी/स्पष्टीकरण के लिए, संबंधित शेयरधारक/दावेदार बैंक को investor.seva@sbi.co.in / dw.snb@sbi.co.in पर या आरटीए को मेसर्स केफिन टेक्नोलॉजीज लिमिटेड (एनिएट-भारतीय स्टेट बैंक), सेलेनियम टावर बी, प्लॉट नंबर 31–32, गवीबाऊली फार्गंशियल डिस्ट्रिक्ट, नानकरामगुडा, हैदराबाद – 500032, टोल फ्री नंबर: 1800 309 4001, ई-मेल आईडी: einward.ris@kfinitech.com पर लिख सकते हैं।</p> <p>भारतीय स्टेट बैंक हेतु</p>	
<p>स्थान : मुंबई</p> <p>दिनांक : 15.12.2025</p>	<p>(मनोज कुमार सिन्हा)</p> <p>महाप्रबंधक</p> <p>(शेयर एवं बॉण्ड)</p>

<p>प्रप्र क – सार्वजनिक घोषणा</p> <p>[भारतीय दिवाला और शोभन अहमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए शोभन अहमता समाधान प्रक्रिया) विनियमवली, 2016 के विनियम 6 के अंतर्ग</p> <p>धरन इंफ्रा-डैपिटी को लेनदारों के ध्यानार्थ</p>	
<p>युवाण निर्दिष्टियाँ</p>	
<p>1 कॉर्पोरेट देनदार का नाम</p>	<p>धरन इंफ्रा-डैपिटी लिमिटेड (पूर्ववर्ती "कार्ग कंस्ट्रक्शंस लिमिटेड" और "केबीसी मॉबिल लिमिटेड")</p>
<p>2 कॉर्पोरेट देनदार के सिगमन की तिथि</p>	<p>17/09/2007</p>
<p>3 प्राधिकरण द्वाराके अधीन कॉर्पोरेट देनदार निर्माण,पंजीकृत है</p>	<p>कंपनी अधिनियम 1956 के तहत निर्मित और कॉर्पोरेट कार्य मंत्रालय, आरजेडी-मुंबई में पंजीकृत</p>
<p>4 कॉर्पोरेट देनदार की कॉर्पोरेट पंचनाम संख्या/सीबीटी दायित्व पंचनाम संख्या</p>	<p>L45400MH2007PLC171494</p>
<p>5 कॉर्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रमाण कार्यालय (यदि कोई हो) का पता</p>	<p>पंजीकृत कार्यालय: द्वितीय तल, गुलमोहर स्टेट विजनेस बैंक के ऊपर, समथ नगर, नासिक, महाराष्ट्र, भारत, 422005</p>
<p>6 कॉर्पोरेट देनदार के सम्बंध में श्रेण घोषणा अहमता अधिनियम की तिथि</p>	<p>12/12/2025</p>
<p>7 श्रेण अहमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि</p>	<p>10/06/2026</p>
<p>8 अंतिम समाधान प्रोफेशनल के रूप में कार्यरत श्रेण अहमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर</p>	<p>पलक रव्थिनल देसाई IBBI/PA-001/IP-P-01517/2019-2020/12515</p>
<p>9 अंतिम समाधान प्रोफेशनल पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है।</p>	<p>पता: 901, नीला तल, पार्क विलार, लक्ष्मण चर्च रोड, एस्टीमिणल के पास, अंधेरे (पश्चिम), मुंबई- 400058, ईमेल ईमेल आईडी: palakdesai77@gmail.com</p>
<p>10 अंतिम समाधान प्रोफेशनल का पचावर ही प्रवृत्त पता और ई-मेल</p>	<p>पता: 901, नीला तल, पार्क विलार, लक्ष्मण चर्च रोड, एस्टीमिणल के पास, अंधेरे (पश्चिम), मुंबई- 400058, ईमेल ईमेल आईडी: cirp.dharaninfra@gmail.com</p>

<p>11 यथा प्रस्तुत करने हेतु अंतिम तिथि</p>	<p>26/12/2025</p>
<p>12 अंतिम समाधान प्रोफेशनल द्वारा धारा 21 की उप-धारा (क) के अंतर्गत (ख) के तहत अंतिमनिश्चित लेनदारों को क्षेपणों, यदि कोई हो</p>	<p>लेनदारों के प्रसार का निर्माण नहीं हो सका है क्योंकि खाता बर्हिवा अभी बना साक्षा नहीं की गई है, हालांकि कॉर्पोरेट देनदार रिवाल एस्टेट क्षेत्र में कार्यरत है।</p>
<p>13 किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट शोभन अहमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए अलग नाम)</p>	<p>1. अहमता नंदनराम अग्रवाल, पंजीकरण संख्या: IBBI/PA-003/00282/2020-2021/13234, पता: अहमता अग्रवाल पंड भारती, क्षीराम अग्रवाल के सामने, आर पी रोड, जालन, महाराष्ट्र – 431 203, ईमेल: irparun@gmail.com</p> <p>2. अतुर्व नतिन बुकरसेन, पंजीकरण संख्या: IBBI/PA-001/IP-P01401/2018-2019/12223, पता: 101/17, हैपपी होम सोसायटी, जयधन स्वामं रोड, आगरामा सोपरपूर के सामने, सहीसर, पंचवटी शहर, महाराष्ट्र-400016, ईमेल: abookseller@gmail.com</p> <p>3. मनीष लालजी दादवा, पंजीकरण संख्या: IBBI/PA-001/IP-P-02506/2021-2022/13797, पता: 205-ए, दूसरी मंजिल, चण्ट संख्या 408, हिरोन लाइट इंडस्ट्रियल एस्टेट, मंगरोली को मार्ग, वैराहाइन सिवियन के पास, नासिक, मुंबई शहर, महाराष्ट्र-400016, ईमेल: ip.dawdamanis@gmail.com</p>
<p>14 (क) सम्बन्धित प्रपण और (ख) अधिकृत प्रतिनिधियों के विवरण उपलब्ध है :</p>	<p>क) संबंधित प्रपण डाउनलोड करने के लिए यहाँ क्लिक https://bbi.gov.in/home/downloads है।</p> <p>ख) अधिकृत प्रतिनिधियों का विवरण पृष्ठ 13 पर उपलब्ध है।</p>

एकद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि अधिनियम ने धरन इंफ्रा-डैपिटी लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया 12.12.2025 को प्रारंभ करने का आदेश दिया है। धरन इंफ्रा-डैपिटी लिमिटेड के लेनदारों से अनुरोध है कि वे 26/12/2025 तक प्रविष्टि संख्या 10 के समक्ष उल्लिखित पते पर अंतिम समाधान प्रोफेशनल को अपने दावे प्रमाण सहित प्रस्तुत करें। वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यम से ही अपने दावे प्रमाण सहित प्रस्तुत कर सकते हैं। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से अपने दावे प्रमाण सहित प्रस्तुत कर सकते हैं।

प्रविष्टि संख्या 12 के सामने सूचीबद्ध किसी वर्ग से संबंधित वित्तीय लेनदार, प्रपण सीएम में प्रविष्टि संख्या 13 के सामने सूचीबद्ध तीन अंतिम प्रोफेशनल में से अपने अधिकृत प्रतिनिधि का चयन इंगित करें, जो लेनदारों के वर्ग के अधिकृत प्रतिनिधि के रूप में कार्य करेंगे। दावे के दृष्टे अथवा प्रमाण प्रमाण प्रस्तुत करने पर दंड का प्रावधान है। **पलक रव्थिनल देसाई – IBBI/PA-001/IP-P01517/2019-2020/12515** **एएफए क्रमानंक: असन-12515/02/311225/107959 (31 दिसंबर, 2025 तक वैध)** **अंतिम समाधान प्रोफेशनल**

स्थान: मुंबई, दिनांक: 15.12.2025

निफ्टी 200 मोमेंटम 30 इंडेक्स में बदलाव से होगी बड़ी खरीद-फरोख्त

निफ्टी 200 मोमेंटम 30 इंडेक्स की आगामी पुनर्संतुलन कवायद से करीब 16,000 करोड़ रुपये की खरीद-फरोख्त हो सकती है। भारत की सबसे बड़ी इंडेक्स प्रदाता कंपनी निफ्टी इंडेक्स ने 11 दिसंबर को घोषणा की थी कि क्वांट-आधारित इंडेक्स के 19 मौजूदा शेयरों को बदला जाएगा। ये बदलाव 30 दिसंबर को बाजार बंद होने के साथ प्रभावी होंगे।

न्यूजीलैंड स्थित पेरिस्कोप एनालिटिक्स के विश्लेषक ब्रायन फ्रिएट्स का अनुमान है कि इस फेरबदल से लगभग 16,130 करोड़ रुपये (1.8 अरब डॉलर) के राउंड-ट्रिप सौदे (शेयरों की अदला-बदली) हो सकते हैं। उनका कहना है कि 27 शेयरों में निवेश की आवक उनके एक दिन के औसत ट्रेडिंग वॉल्यूम से अधिक हो सकती है।

अनुमान है कि सूचकांक से बाहर निकलने वाले शेयरों में लगभग 103 करोड़ से लेकर 647 करोड़ रुपये तक की निकासी होगी जबकि नए प्रवेश करने वाले शेयरों में करीब 159 करोड़ से लेकर 628 करोड़ रुपये तक का निवेश आ सकता है।

निफ्टी200 मोमेंटम 30 निफ्टी 200 के भीतर 30 अग्रणी शेयरों को 'सामान्यीकृत मोमेंटम स्कोर' के आधार पर ट्रैक करता है, जिसकी गणना अस्थिरता के लिए समायोजित छह और 12 महिने के कीमत रिटर्न से की जाती है।

फ्रिएट्स का मानना ​​है कि सूचकांक की गति संचालित प्रकृति नए प्रवेशकों को आने वाले हफ्तों में हटाए गए शेयरों से बेहतर प्रदर्शन जारी रखने का मौका दे सकती है, जिसमें पैसिव निवेश समग्र बाजार भावना को आकार दे रहा है।

सभी मीडक

<p>मोमेंटम 30 इंडेक्स में बदलाव का संभावित असर</p> <p>इन कंपनियों में आएका निवेश और होगी निकासी</p>			
कंपनी	संभावित निवेश (करोड़ रुपये)	कंपनी	संभावित निकासी (करोड़ रुपये)
श्रीराम फाइनेंस	628	बजाज फिनसर्व	646.5
आयथर मोटर्स	628	एचडीएफसी बैंक	636.09
मारुति सुजुकी	628	कोटक महिंद्रा बैंक	624.42
हिंडाल्को इंडस्ट्रीज	628	एचडीएफसी लाइफ	621.66
भारतीय स्टेट बैंक	627	भारत इलेक्ट्रॉनिक्स	600.84
एशियन पेंट्स	627	आईसीआईसीआई बैंक	600.55
स्रोत : स्मार्टकर्मा			

कुछ आईपीओ को म्युचुअल फंडों की बड़ी नकदी का सहारा

अग्रणी खरीद वाली सूची में ग्रे, लेंसकार्ट सॉल्युशंस और पाइन लैब्स के शेयर शामिल रहे

अभिषेक कुमार
मुंबई, 14 दिसंबर